

HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

(Office of the Registrar General at Jammu)

C I R C U L A R

No: 12 of 2026 RG/LP

Dated: 29.04.2026

Subject:- Compliance of directions issued by the Hon'ble Supreme Court in Special Leave to Appeal (C) Nos. 1404 of 2025 titled Deeksha N Amruthesh Vs. State of Karnataka & Ors, for Implementation of 30% reservation for Women Advocates in Bar Association Executive Bodies.

In compliance to the directions passed by the Hon'ble Supreme Court vide order dated 16.4.2026 in the aforesaid case, in relation to adequate representation of women Advocates in governing or executive body of the Bar Association, it is impressed upon all the Bar Associations within the jurisdiction of the High Court of Jammu & Kashmir and Ladakh to ensure that 30% of the posts of the governing or executive members shall be reserved for the purpose of ensuring adequate representation of women advocates.

In case where women advocate members are not present and/or do not contest elections, the shortfall in representation shall be ensured through nominations. The Nomination shall be made by the Hon'ble Administrative Judge, in consultation with the concerned District & Sessions Judge, the elected office bearers, and the senior most women members of the respective District Bar Associations. The tenure of the nominated member shall be co-terminus with that of the elected members.

M. K. S.
29/04/26

In this regard, J&K High Court Bar Association Jammu, Kashmir Advocates Association and all District & Tehsil Bar Associations across the UTs of J&K and Ladakh are requested to take necessary steps for implementation of the aforesaid direction(s) immediately and submit compliance report within weeks' time from the date of issuance of this circular.

By order


(M. K. Sharma)
Registrar General

No: 19435-63 RG/LP

Dated 29.04.2026

Copy to the:

- 1) Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh for kind information of His Lordship.
- 2) Secretary to Hon'ble Mr/Ms. Justice _____
.....for kind information of their Lordship.
- 3) Director Judicial Academy, High Court of J&K and Ladakh, Jammu.
- 4) Registrar Vigilance, High Court of J&K and Ladakh, Jammu
- 5) Registrar Rules, High Court of J&K and Ladakh, Jammu;
- 6) Registrar Judicial High Court of J&K and Ladakh, Jammu/Srinagar;
- 7) Registrar IT, High Court of J&K and Ladakh, Jammu
- 8) Principal District & Sessions Judges, UTs of J&K and Ladakh, for information and with request to place the circular on the notice Board for information.
- 9) President, J&K High Court Bar Association, Jammu/Srinagar/Kashmir Advocates Association, for necessary compliance and to submit report within week's time.
- 10) President, District/Tehsil Bar Associations of the UTs of J&K and Ladakh for necessary compliance and to submit report within week's time.
- 11) Incharge NIC with the direction for uploading the circular on the official Website of the High Court of J&K and Ladakh.
- 12) Notice Board.
- 13) Office file.


(Registrar General)